

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)**

TIS HAZARI COURT : DELHI

**ORDER**

Pursuant to the order of the Hon'ble High Court of Delhi, New Delhi dated 09.01.2025 in Bail Application No. 3541/2024 titled 'Koshinder Vs State NCT of Delhi' and the proceeding dated 13.01.2025 of the undersigned, the following directions are issued for strict compliance regarding maintaining proper Dak Register in all the Courts.

***"All the Ld. Presiding Officers of Central District, Tis Hazari Court, Delhi are directed to instruct the Ahlmad of their respective Court for maintaining proper Dak Register(s) so that each and every directions/orders of the Concerned Court shall immediately be communicated to the Investigating Agency for compliance purpose".***

  
16/1/25

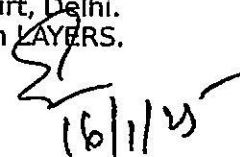
**(SANJAY GARG-I)  
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)  
DELHI**

No. 3542-3672/Rules/Gaz./2025/

Dated, Delhi the 16 JAN 2025

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi, this is in continuation to this office letter No.57/Pr.D&SJ/HQ/THC/2025 dated 13.01.2025.
2. All the Ld. Principal District & Sessions Judge, Delhi/New Delhi.
3. All the Officers of DHJS & DJS, Central District, Tis Hazari Court, Delhi.
4. AO(I)/Branch Incharge, General Branch, Central, Tis Hazari Court, Delhi.
5. PS to the undersigned.
6. The website Committee, Central District, Tis Hazari Court, Delhi.
7. The R&I Branch, Central,THC for uploading the same on LAYERS.

  
16/1/25

**PR. DISTRICT & SESSIONS JUDGE (HQs)  
DELHI**